IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

341/93

DATE OF DEC	ISION 2-7-1993
Lt. Col. P.C. Chandel	Petitioner
Shri P.C. Master	_Advocate for the Petitioner(s)
Versus	
Union of India and Others	Respondent
Shri	_Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. N.B. Patel

Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan

Member (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Lt. Col. P.C. Chandel Commanding Officer 4th Gujarat Girls Bn. N.C.C. Vallabh Vidyanagar

Applicant

Advocate

Shri P.C. Master

Veraus

- 1. Union of India (notice to be served through) Secretary, Ministry of Defence South Block, New Delhi
- 2. Director General Office the Directorate General R.C.C. West Block IV, R.K. Puram, New Delhi

Respondents

Advocate:

ORAL JUDGEMENT

In

O.A. 341 of 1993

Dt: 2-7-1993.

Per Hon'ble Shri N.B. Patel Vice Chairman

Hic The applicant who is # Commanding Officer of the 4th Gujarat Girls Bn. N.C.C., has been transferred from Vallabh Vidyanagar to Lucknow by an order dated 10th May 1993. Annother Officer named Mr. Gupta has been transferred from Meerut to Vallabh Vidyanagar vice the applicant by an order dated 12th May 1993. The applicant challenges his transfer to Lucknow on the ground that he is entitled to claim compassionate posting since he is due to retire from service on 31st October 1994 and his request for transferring him to a station

in Hariyana or continuing him at Vallabh Vidyanagar has not been duly considered. The applicant has pointed out several instances in which compassionate postings have been given to others. However, the averments made in the application did not amount to any charge of malafide against the transferring authority and it is possible that, though the approach of the transferring authority was to accommodate as many officers as possible on compassionate ground, unfortunately, it was not possible to accommodate the applicant. Since no breach of any statutory provision or malafides is alleged, we are not inclined to interfere with the transfer order. The presumption has be the transfer order is made in public interest. Apart from all this, we are informed that Lt. Col. # . Gupta. who is posted vice the applicant, has already left his charge at Meerut and is likely to take over charge at Vallabh Vidyanagar on 5-7-1993. It would, therefore, be too late in the day to entertain the application and it would affect the interest of Mr. Gupta also. We are told that he is being transferred to Vallabh Vidyanagar on his ວ∞n request. Lt. Col. ॠ Gupta is not a party to the application. The application is summarily rejected. Notice discharged.

(V. Radhakrishnan)

Member (A)

(N.B.Patel)
Vice Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

Application No. OP/341/93. of 19

Fransfer Application No. Old W. Pett.No

CERTIFICATE

Certified that no further action is required tobe taken and the case is fit for consignment to the Record Room (Decided)

Dated : 07/07/93 .

Countersigned:

1281

Signature of the Dealing Assistant

Section Officer/Court officer

IN THE CEMERAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD BENCH

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